

ITEM NO.21

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10334/2022

(Arising out of impugned final judgment and order dated 17-02-2022
in C.R.R. No. 1995/2018 passed by the High Court At Calcutta)

NARESH KUMAR AGARWAL

Petitioner(s)

VERSUS

VILLIVALAM RAGHAVCHARI SRIDHAR & ANR.

Respondent(s)

(IA No. 143023/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 143024/2022 - EXEMPTION FROM FILING O.T.)

Date : 07-11-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Ayan Bhattacharjee, Adv.
Mr. Anjan Datta, Adv.
Mr. Syed N. A., Adv.
Mr. Binod Kumar Behera, Adv.
Mr. Pawan Kumar, Adv.
Ms. Garima G. Mukherjee, Adv.
Mr. Rajasmit Mondal, Adv.
Mr. Ujjwal Bhardwaj, Adv.
Ms. Ritu Rajkumari, Adv.
Mr. Robin Khokhar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On hearing learned counsel for the petitioner, we are not
inclined to interfere under Article 136 of the Constitution of
India in the given facts of the case.

The special leave petition is dismissed.

However, we must note with some consideration that the FIR was registered in the year 1990 and 32 years hence the trial is not complete.

We direct the Trial Court to proceed with the trial on almost day to day basis and ensure that the trial is completed within a maximum period of six months from the date of communication of the this order.

Pending applications stand disposed of.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER